

scheme fructifies as to what is likely to be the proportion of the indigenous and the foreign components in the initial production?

Shri Kanungo: When the project is analysed, which is under consideration, then we will be able to give this information.

Ship Carrying Indian Cargo

*1048. **Shri Maheshwar Naik:** Will the Minister of Economic and Defence Coordination be pleased to state:

(a) whether it is a fact that Greek freighter bound for India, with 4000 ton cargo of steel has been held up at Port Said following repatriation of American crew;

(b) if so, the circumstances leading to the cargo being held up; and

(c) the steps taken by the Government of India?

The Minister of Supply in the Ministry of Economic and Defence Coordination (Shri Hathi): (a) and (b). No, Sir. Presumably the Hon'ble Member is referring to an American freighter, 'Bridg Hempton', which is carrying 3,888 tons of steel for the Indian Railways and has been held up at Port Said.

If so, the American crew went on strike for nonpayment of their back wages and they have since been repatriated by the U.S. Authorities.

(c) The vessel has not yet been declared as abandoned. Our Embassy in Cairo has been advised to keep watch on the situation and to take necessary action to protect Government interests.

Shri Bhagwat Jha Azad: May I know whether the Government of India is asking, due to this strike and the mismangement by the crew or by the owner of the ship, for any damages that are likely to be caused to our Government during this period?

Shri Harthi: We have asked our Embassy to Cairo to take necessary action in this matter.

श्री यशपाल सिंह: क्या मैं जान सकता हूँ कि इससे हमें कितना नुकसान हुआ है ? कारगो के देरी से पहुँचने के कारण कितना नुकसान हुआ है ?

श्री हाथी : अभी नुकसान नहीं हुआ है । लेकिन जब कारगो को अनलोड करना होगा और फिर भेजना होगा तो नुकसान होगा ।

हिन्दू धार्मिक धर्मस्व आयोग

*१०४९. **श्री भक्त दर्शन :** क्या विधि मन्त्री २३ नवम्बर, १९६२ के अतारंकित प्रश्न संख्या ७९१ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) हिन्दू धार्मिक धर्मस्व आयोग में प्रतिवेदन पर, जो विभिन्न राज्य सरकारों को उनकी सम्मति जानने के लिए भेजा गया था, किस-किस राज्य सरकार ने अब तक अपनी सम्मति भेज दी है ;

(ख) शेष राज्य सरकारों से कब तक सम्मतियां प्राप्त हो जाने की आशा की जाती है ; और

(ग) केन्द्रीय सरकार उस प्रतिवेदन में की गई सिफारिशों पर क्या कार्यवाही कर रही है ?

The Minister of Law (Shri A. K. Sen): (a) The State Governments of Punjab, Gujarat, Mysore, Maharashtra and Madras and the Union territory Administrations of Delhi, Himachal Pradesh, Tripura, Andamans and Nicobar Islands and Laccadive, Minicoy and Amindivi Islands have so far communicated their opinions on the Report of Hindu Religious Endowments Commission.

(b) The State Governments were requested to send their comments by 15th March, 1963; urgent reminders have been sent to the State Governments who have not yet sent their comments, to expedite the same.

(c) The report is being examined in the light of the comments received.

[(क) हिन्दू धर्मस्व आयोग के प्रति-वेदन पर अब तक पंजाब, गुजरात, मैसूर, महाराष्ट्र और मद्रास की राज्य सरकारों ने और दिल्ली हिमाचल प्रदेश, त्रिपुरा, अण्डमान और निकोबार द्वीपों तथा लक्का दीव, मिनिकाय और अमीनदीवी द्वीपों के संघ राज्य क्षेत्र प्रशासनों ने अपनी रायें भेज दी हैं।

(ख) राज्य सरकारों से निवेदन किया गया था कि वे अपनी सम्पत्तियां १५ मार्च, १९६३ तक भेज दें। जिन राज्यों सरकारों ने अब तक अपनी सम्पत्तियां नहीं भेजी हैं उन्हें इस विषय में शीघ्र कार्यवाही करने के लिये अत्यावश्यक स्मरणपत्र भेजे गये हैं।

(ग) प्राप्त हुई सम्पत्तियों ने आधार पर प्रतिवेदन की पड़ताल की जा रही है।]

श्री भक्त वरदान : श्रीमन्, जिन जिन राज्य सरकारों ने अभी तक अपनी सम्पत्तियां भेजी हैं, उनमें उन्होंने मोटी मोटी बातें क्या रखी हैं? क्या उन्होंने इन सिफारिशों का समर्थन किया है या इनके विराम में कोई राय दी है?

Shri A. K. Sen: The general principles have found acceptance. Only the Madras Government have pointed out, and there is a good deal of substance in what they say, that customs and usages differ from State to State and from religion to religion and therefore any legislation with the same uniform pattern for the whole country may not be appropriate and

there should be room left for meeting different situations and circumstances in different States.

श्री भक्त वरदान : श्रीमन्, अभी भी बहुत से राज्यों में इस सम्बन्ध में अपने अपने कानून बने हुए हैं जिनमें काफी अन्तर है। इस कमीशन में जो एक मुख्य सिफारिश की थी वह यह थी कि एक मॉडल लैजिस्लेशन बना करके उसे प्रसारित किया जाए। क्या इस सम्बन्ध में केन्द्रीय सरकार ने विचार किया है या इस बारे में कोई कार्रवाई की है?

Shri A. K. Sen: As I said, only when all the comments are received from the different States shall we be able to give our final thought on the subject and arrive at a final decision as to whether there should be all-India legislation or a model legislation passed by the Centre to be adaptable by the different States, a procedure which we have followed in regard to some other matters, that we follow a pattern and pass a legislation here which is left to the State Governments to adopt or not to adopt or to adopt if they so desire with such modifications as they deem fit.

Shri D. C. Sharma: May I know if, ultimately, the thing was to be decided by the State Governments in the matter of legislation and other things pertaining to this Commission, what was the good of establishing this Commission on an all India basis? Was it not taken into account that this commission is going to be an all-India thing, the State Governments can have a say in the matter and they cannot stand in the way of all-India legislation to this effect?

Shri A. K. Sen: Certainly, the hon. Member does not want the Centre to legislate without ascertaining the views of the State Government. I am sure that will be a procedure, particularly with regard to religious Endowments, which will not be supported by the country. We must consult the State Governments.

Dr. Sarojini Mahishi: May I know the reaction of the Union Government to the opinion expressed by the Madras Government?

Shri A. K. Sen: It is too premature. That is being examined.

Shri P. R. Patel: May I know whether the Government has any proposal under consideration for such a Commission regarding the Muslim endowments, Parsi endowments, and Christian endowments?

Mr. Speaker: We have this definite question now.

Shri A. K. Sen: The whole Commission was with regard to Hindu religious endowments.

Shri Kapur Singh: May I know whether the Government remains quite clear in their mind so far as Sikh Gurdwaras are concerned that they are not to come within the purview of this new legislation?

Shri A. K. Sen: The terms of reference exclude Sikh Gurdwaras because they are governed by a separate law altogether.

Shri Gauri Shankar Kakkar: May I know how much time the Government will take in finalising all these recommendations and giving it a specific shape?

Shri A. K. Sen: In such a matter like this, the Government does not propose to proceed at all hastily without consulting all the State Governments or without consulting all the relevant institutions concerned.

Dr. Gaitonde: May I know whether it is a fact that this report has not been sent to the Goa Administration at all?

Shri A. K. Sen: Possibly not. I cannot say off hand; possibly not.

Shrimati Savitri Nigam: Just now, the hon. Minister has stated that the comments are under consideration and it will take some time. May I know what steps Government are taking to see that in the meanwhile the properties may not be misused?

Shri A. K. Sen: I do not think that that is one of the matters which is at all pertinent to the present question.

Public Sector Undertakings

***1050. Shri Hari Vishnu Kamath:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 324 on the 8th March, 1963 and state:

(a) which Ministry or other agency brings to the notice of public sector undertakings the economy and austerity measures adopted or followed by various Ministries;

(b) which particular economy and austerity measures have so far been brought to their notice;

(c) whether the public sector undertakings have taken similar steps; and

(d) if so, the nature thereof?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

Any measure of economy and austerity to be adopted by the Public Sector Undertakings is brought to the notice of all the Ministries by the Ministry suggesting the same. On receipt of the suggestion each employing Ministry brings it to the notice for adoption of the suggestion.

At the instance of cabinet Secretariat and some of the Ministries the following measures of economy and austerity have been suggested to the Public Sector Undertakings under the charge of this Ministry:

1. Only the most essential activities should continue to be undertaken with minimum expenditure and all activities which do not directly assist the defence effort, howsoever desirable otherwise, may, for the time being, be deferred.